



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १०, अंक ८(२)]

बुधवार, फेब्रुवारी २८, २०२४/फाल्गुन ९, शके १९४५

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असाधारण क्रमांक २५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Dr. Babasaheb Ambedkar Technological University (Amendment) Bill, 2024 (L. A. Bill No. VI of 2024), introduced in the Maharashtra Legislative Assembly on the 28th February 2024, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. VI OF 2024.

A BILL

further to amend the Dr. Babasaheb Ambedkar Technological University Act, 2014.

Mah.
XXIX of
2014.

WHEREAS it is expedient further to amend the Dr. Babasaheb Ambedkar Technological University Act, 2014, for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-fifth Year of the Republic of India, as follows :—

1. This Act may be called the Dr. Babasaheb Ambedkar Technological University (Amendment) Act, 2024. Short title.

Amendment of
section 6 of
Mah. XXIX of
2014.

2. In section 6 of the Dr. Babasaheb Ambedkar Technological University Act, 2014 (hereinafter referred to as “the principal Act”), after the words “level shall be English” the words “or Marathi” shall be added and shall be deemed to have been added with effect from the 20th July 2023.

Mah.
XXIX of
2014.

Saving.

3. Notwithstanding anything contained in the principal Act or any rules, Regulations, Statutes or Ordinances made thereunder or any Order issued, as the case may be, any degree course conducted in the Marathi language, shall be deemed to have been conducted in accordance with the principal Act, as amended by the Dr. Babasaheb Ambedkar Technological University (Amendment) Act, 2024.

Mah.
of 2024.

STATEMENT OF OBJECTS AND REASONS

Section 6 of the Dr. Babasaheb Ambedkar Technological University Act, 2014 (Mah. XXIX of 2014) provides that medium of instruction and examination for courses upto certificate level may be Marathi or English, while that for courses beyond certificate level shall be English.

2. The National Education Policy (NEP) 2020 emphasizes on the inclusion of Indian languages as a medium of instruction in higher education. In consonance with the National Education Policy 2020, the said university has commenced Bachelor of Technology, a degree course in Electronics and Telecommunication Engineering in Marathi language from the academic year 2023-2024 and has also conducted an examination in Marathi language.

3. Therefore, the Government, upon request of the said university, considers it necessary to amend section 6 of the said Act with a view to provide that the medium of instruction and examination for courses beyond certificate level in the said university shall be Marathi as emphasized by the National Education Policy 2020 and also to provide for necessary saving clause.

4. The Bill seeks to achieve the above objectives.

Mumbai,

Dated the 27th February 2024.

CHANDRAKANT (DADA) PATIL,

Minister for Higher and

Technical Education.